

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.228/MP/2017

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of connectivity, long-term access and medium-term open access in inter-State transmission and related matters) Regulations, 2009.

Date of hearing : 5.7.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Petitioner : Bhushan Power and Steel Limited (BPSL)

Respondent : Electricity Department, UT Chandigarh

Parties present : Shri Rajiv Yadav, Advocate, BPSL
Ms. Roopam Rai, Advocate, Electricity Department, UT Chandigarh

Record of Proceedings

Learned counsel for the Electricity Department, UT Chandigarh submitted that the copy of the petition was received recently and requested for three weeks time to file reply to the petition. Learned counsel further submitted that in pursuance of the Open Access Regulations notified by Joint Electricity Regulatory Commission, the Electricity Department, UT Chandigarh has processed the Petitioner's application for grant of LTA.

2. After hearing the learned counsels for the Petitioner and the respondent, the Commission directed the respondent to file its reply alongwith the status of the Petitioner's application for grant of LTA, by 31.7.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 17.8.2018. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 28.8.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**